

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-07/(ND)/2018

In the matter of

Shri Balaji Traders

Vs.

Varun Beverages Limited

....PETITIONER

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 24.1.2018.

-Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
08.1.2018